

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 473 of 2020

IN THE MATTER OF:

RKKR Steels Pvt. Ltd.

... Appellant

Versus

**Ramakrishnan Sadasivan,
Liquidator of Surana Industries Ltd.**

...Respondent

Present:

**For Appellant : Mr. Santanam Swaminathan and Mr. Kartik
Malhotra, Advocates**

**ORDER
(Through Virtual Mode)**

26.06.2020 Let notice be issued on the Respondent. Appellant to provide mobile Nos./ *e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

List the matter 'for Admission (After Notice)' on **27th July, 2020**.

In view of the imposition of lockdown on account of Covid-19, we are inclined to extend time by four weeks from today to enable the Appellant to deposit the amount in terms of the impugned order.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

/ns/gc/